

1	2
Jammu and Kashmir	-
Jharkhand	4.27
Karnataka	45.60
Kerala	10.08
Lakshadweep	0.00
Maharashtra	75.05
Madhya Pradesh	9.02
Manipur	0.10
Meghalaya	0.26
Mizoram	0.04
Nagaland	0.07
Odisha	6.78
Puducherry	0.74
Punjab	8.47
Rajasthan	8.76
Sikkim	0.15
Tamil Nadu	44.49
Telangana	24.04
Tripura	0.31
Uttar Pradesh	16.53
Uttarakhand	4.77
West Bengal	24.46
TOTAL	376.23

**Modernisation of ESIC dispensaries in the country**

1926. SHRI R. VAITHILINGAM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has decided to modernise the Employees' State Insurance Corporation (ESIC) dispensaries in the country;

(b) if so, the State-wise details thereof;

(c) whether it is a fact that some ESIC hospitals are even now running on rented accommodation;

(d) if so, the details thereof; and

(e) the steps taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Yes, Sir. Under its Agenda-ESIC 2.0, the Employees' State Insurance Corporation (ESIC) has taken a number of initiatives to modernize and upgrade ESIC Dispensaries. These are as under:—

- To upgrade ESIC own dispensaries to 6 bedded hospital under phased manner
- To set up Path Labs under PPP model
- To set up X-ray facility in select dispensaries under PPP model
- To start AYUSH service in ESIC dispensaries
- To provide Dental and Physiotherapy services

(c) No, Sir. All ESIC Hospitals are functioning in ESIC owned building.

(d) and (e) Does not arise in view of answer at (c) above.

#### **Bringing of contract workers under EPFO**

1927. SHRI SANJAY RAUT: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that a large number of workers from the unorganised sector are not covered under the Employees' Provident Fund Organisation (EPFO);

(b) if so, the details thereof and the reasons therefor;

(c) whether Government is also considering to bring contract labourers under EPFO ambit;

(d) if so, the details thereof indicating by when it will happen; and

(e) the details of steps taken or proposed to be taken by Government for the enrolments in the EPFO scheme in the country?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) The provisions of EPF & MP Act, 1952